

ITEM NO.32

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1000/2022

DR. JAYA THAKUR

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

Date : 06-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Varun Thakur, Adv.
M/S. Varun Thakur & Associates, AOR

For Respondent(s) Ms. Ameyavikrama Thanvi, Adv.
Ms. Shraddha Deshmukh, Adv.
Ms. Shivika Mehra, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Shreekant Neelappa Terdal, AOR

Ms. Mrinal Elkar Mazumdar, Adv.
Mr. Piyush Beriwal, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Kanu Agrawal, Adv.
Vatsal Joshi, Adv.

Mr. Manish Kumar, AOR

Mr. Santosh Krishnan, AOR

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Mr. Prashant Bhagwati, Adv.
Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.
Ms. Neha Singh, Adv.

Dr. Monika Gusain, AOR

Mr. Nishe Rajen Shonker, AOR

Ms. Mrinal Gopal Elker, AOR

Dr. Ravindra Chingale, Adv.

Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR

Mr. Bharat Bagla, Adv.

Mr. Sourav Singh, Adv.

Mr. Aditya Krishna, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.

Ms. Rajkumari Divyasana, Adv.

Mr. Avijit Mani Tripathi, AOR

Mr. Siddhesh Shirish Kotwal, AOR

Ms. K. Enatoli Sema, AOR

Mr. Jatinder Kumar Bhatia, AOR

Mr. Rajiv Kumar Choudhry, AOR

Ms. Madhumita Bhattacharjee, AOR

Mr. Karan Sharma, Adv.

Mr. Rishabh Sharma, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We have heard Ms Vibha Datta Makhija, senior counsel appearing on behalf of the petitioner and Ms Ameyavikrama Thanvi, counsel appearing on behalf of the Union of India.
- 2 Counsel for the Union of India states that:
 - (i) the Union government has collected data pertaining to the subject matter of these proceedings;
 - (ii) a draft policy has been formulated in regard to the distribution of sanitary napkins to female students in the requisite age group in schools across the country;

- (iii) the policy has been circulated for eliciting the comments of all stakeholders and a final policy would be drawn up within four weeks; and
 - (iv) the draft policy which has been formulated by the Union government is in the public domain at <https://main.mohfw.gov.in/sites/default/files/Draft%20Menstrual%20Hygiene%20Policy%202023%20-For%20Comments.pdf>.
- 3 Before finalizing the policy, we direct that the Union of India shall:
- (i) Set down a national model for the ratio of the number of girls' toilets per female student population across government aided and residential schools in the country;
 - (ii) Bring about uniformity in terms of the modalities to be followed for the distribution of sanitary napkins; and
 - (iii) Consider the practices which have been followed in different States in order to arrive at the optimum policy which ensures that an adequate supply of sanitary napkins is made available to female students in schools in the requisite age group and that the modalities for distribution are facilitative in all respects.
- 4 The Court shall be apprised, on the next date of listing, of the policy which has been drawn up. The policy shall be placed on the record.
- 5 List the Petition on 11 December 2023.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR